

Administration Report of the Tea Board for the year 1969-70 together with a statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the Report. [Placed in Library. See No. LT-500/71]

NOTIFICATION UNDER THE MYSORE CO-OPERATIVE SOCIETIES ACT, 1959

SHRI JAGANNATH PAHADIA : Sir, I beg to lay on the Table, a copy each of the following Notifications of the Mysore Government under section 130 of the Mysore Co-operative Societies Act, 1959, read with clause (c) (iv) of the Proclamation, dated the 27th March, 1971 issued by the President in relation to the State of Mysore, together with a statement giving reasons for not laying simultaneously the Hindi version of the Notifications:

(i) Notification S. O. No. 13, dated the 19th December, 1970.

(ii) Notification S. O. No. 337, dated the 12th February, 1971.

(iii) Notification S. O. No. 456, dated the 17th February, 1971.

[Placed in Library. See No. LT-515/71 for (i) to (iii)]

NOTIFICATION OF THE MINISTRY OF FINANCE (DEPARTMENT OF REVENUE AND INSURANCE)

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) : Sir, I beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance) :

(i) Notification G.S.R. No. 349, dated the 14th January, 1971, under section 159 of the Customs Act, 1962, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-531/71]

(ii) Notification G.S.R. No. 684, dated the 8th May, 1971, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-532/71]

(iii) Notification G.S.R. No. 940, dated the 12th June, 1971, publishing the Central Excise (8th Amendment) Rules, 1971, under

section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-530/71]

ANNUAL REPORT (1969-70) OF THE UNIVERSITY GRANTS COMMISSION

SHRIMATI SUSHILA ROHATGI : Sir, on behalf of Prof. D. P. Yadav, I beg to lay on the Table a copy (in English and Hindi) of the Annual Report of the University Grants Commission for the year 1969-70, under section 18 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT-534/71]

ANNUAL REPORT (1969-70) OF THE NATIONAL COUNCIL OF EDUCATIONAL RESEARCH AND TRAINING

SHRIMATI SUSHILA ROHATGI : Sir, on behalf of Prof. D. P. Yadav I beg to lay on the Table a copy (in English and Hindi) of the Annual Report of the National Council of Educational Research and Training for the year 1969-70. [Placed in Library. See No. LT-535/71]

[MR. DEPUTY CHAIRMAN in the Chair]

MR. DEPUTY CHAIRMAN : All right. It is lunch time. Mr. Bhupesh Gupta should be feeling hungry, as he was feeling hungry yesterday. So, we adjourn now. The House stands adjourned till 2 p.m.

The House then adjourned for lunch at three minutes past one of the clock.

The House re-assembled after Lunch at two of the Clock. **MR. DEPUTY CHAIRMAN** in the Chair.

RESOLUTION DISAPPROVING THE MAINTENANCE OF INTERNAL SECURITY ORDINANCE, 1971—continued

MR. DEPUTY CHAIRMAN : Mr. Bhupesh Gupta, you can resume your speech.

SHRI BHUPESH GUPTA (West Bengal) : Mr. Deputy Chairman, I start by inviting your attention to the newspaper report in today's 'Patriot.'

MR. DEPUTY CHAIRMAN : Has it something to do with this subject ?